NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.160/2016 RT No.12/2017

Venkateshwara Hatcheries Pvt. Ltd.

....Petitioner.

Versus.

G B Poultry Farm Pvt. Ltd.

....Respondent.

Present:

Mr.Sumeet Jain, Advocate for petitioner.

None for respondent.

As per office report, affidavit has been filed by counsel for the petitioner along with envelope, which was received back with the report purporting to be made by postal employee that the addressee left without address. Learned counsel, therefore, submits that it was a deemed service of the respondent company before coming into force of the Companies (Transfer of Pending Proceedings) Rules, 2016 w.e.f. 15.12.2016. List the matter on 20.03.2017, when similar petitions are fixed.

(Justice R.P.Nagrath) Member (Judicial)

(Dushy

(Deepá Krishan) Member (Technical).

Deepa Kershan

Dated: 01.03.2017.